

was not a separate statutory scheme and did not require the filing of separate returns as in the earlier disclosure schemes.

**Booking of Raw Materials by SAIL,  
New Delhi**

5038. SHRI TEJ NARAYAN SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether BSO, SAIL, New Delhi are still favouring some DGTD units by accepting booking of raw materials in huge quantities on basis of private chartered engineers certificate for their regular commercial production by neglecting certificate of raw material requirement issued to them by DGTD authorities:

(b) quarter-wise items booked by SAIL to Greysham & Co., Laxmi Agro Industries, Shivani Fabricators, GMC Himco since July-September, 1989 till date on above basis, in F.R.S.:

(c) details of licensed capacity; raw material requirement certificate and private chartered engineers certificate, quantity/item-wise of above units separately:

(d) annual licenced capacity for brake equipments, and quantity of raw material requirement certificate for Steel Sections and pig iron issued to Greysham & Co., by DGTD:

(e) justification for booking materials by SAIL on certificate of Private Chartered Engineer submitted by Greysham in F.R.S.; and

(f) action taken against erring officials?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (e) Steel Authority of India Limited, including its Branch Sales Office, New Delhi distributes JPC categories of Iron & Steel materials

amongst different customers in terms of extent JPC distribution guidelines.

M/s. Greysham and Company is a DGTD Unit being serviced by, amongst others, by the Delhi BSO of SAIL.

In case of DGTD Unit, the capacity/registration certificate mentions about the quantum of finished goods and not the raw-materials required for the same. Thus, reliance has to be made on the Chartered Engineers Certificate for supplies of raw-materials for the production of finished goods mentioned in the DGTD certificates. The JPC distribution guidelines do not prohibit supplies to DGTD units based on Chartered Engineers certificate. As per the prescribed proforma, the indenter has to give a declaration that the total indents placed does not exceed their licenced/registered capacities.

(b) to (d) Disclosure of the information is neither in the interest of SAIL nor of the parties mentioned.

(f) Does not arise, in view of the above.

**Disposal of Seized Cannabis in Kerala**

5039. SHRI RAMESH CHEN-NITHALA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to give awards to the officials who have destroyed Cannabis (Ganja) in Munnar, Kerala, and

(b) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) There is no provision to give awards to the officials who have destroyed cannabis (Ganja) in the nearby areas of Munnar in the Idukki district of Kerala. Rewards are admissible, but

in view of the Supreme Court order staying payment of rewards, such payments are not being considered.

#### Telecasting of 'Khula Manch'

5040. DR. C. SILVERA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Delhi Doordarshan has introduced fortnightly programme called 'Khula Manch';

(b) if so, whether Government censored the 'Khula Manch' programme of 18 August, 1990; and

(c) if so, the details thereof and the steps being taken to ensure autonomy?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) and (c) No, Sir. However, the programme had to be suitably edited to focus the attention of the viewers on the working of the Railways, which was, in fact, the actual subject matter of the programme.

#### Import duty on CRCA sheets etc.

5041. SHRI SAMARENDRA KUNDU: Will the Minister of FINANCE be pleased to state:

(a) whether the import duty on C.R.C.A. sheets, G.P. Sheets and colour coated sheets, have been hiked, if so, to what extent; and

(b) whether Import Duty on hot rolled coils, the base materials have not been hiked; if so, the reasons for such discrimination?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) There have been no increase in rates

of import duty on G.P. sheets and colour coated sheets in the recent past. In respect of cold rolled sheets, in the Budget for 1990-91, the import duty rates were changed from Rs. 5,000 per MT plus 45% (basic + auxiliary) to Rs. 6,600 per MT + 30% (Basic + auxiliary) by converting a portion of *ad-valorem* duty into specific duty without significantly affecting the overall incidence of duty. The question of not hiking the import duty on the base materials does not accordingly arise.

#### Central Production Centre of Doordarshan in Asiad Village Complex

5042. SHRI LOKANATH CHOUHDURY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Central Production Centre of Doordarshan in Asiad Village Complex has been given on hire;

(b) if so, the rates thereof;

(c) whether producers of T.V. films and other programmes are making maximum use of these facilities at minimum time and span to economise the expenditure; and

(d) the efforts being made to streamline the day to day working of Central Production Centre as compared to the main Doordarshan Production Centre?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir.

(b) Does not arise.

(c) The Central Production Centre of Doordarshan is a national facility set up for Doordarshan's in-house productions requiring in-depth research and long spells of recording. It is the constant endeavour of Doordarshan to maximise the use of this facility in a most cost-effective manner.